

**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR
BEFORE
HON'BLE SHRI JUSTICE MILIND RAMESH PHADKE
ON THE 26TH OF JULY, 2024
WRIT PETITION No.20116 of 2024**

DIWARI LAL

Vs.

STATE OF M.P. & OTHERS

APPEARANCE

(SHRI S.K. YADAV – ADVOCATE FOR THE PETITIONER)

(SHRI M.S. JADON – GOVERNMENT ADVOCATE FOR STATE)

ORDER

The grievance raised by the petitioner against the inaction on the part of the Respondent No.2 i.e. the Collector, District Sheopur (MP) in not executing the Revenue Recovery Certificate (RRC) issued by the Controlling Authority under Payment of Gratuity Act, 1972, for recovery of **Rs.1,94,827/-** together with interest thereon.

2. It is submitted by the counsel for the petitioner that the order passed by the Controlling Authority under Payment of Gratuity Act, 1972 has attained finality.

3. *Per contra*, the learned Government Advocate appearing for the respondents/State does not dispute the fact that the order passed by the Controlling Authority under Payment of Gratuity Act, 1972 has attained finality.

4. In view of the aforesaid, this petition is disposed of with a

direction to the Respondent No.2 i.e. the Collector Sheopur to execute the Revenue Recovery Certificate (RRC) issued by the Controlling Authority under Payment of Gratuity Act, 1972, within a period of **three months** from the date of communication of this order, subject to if the order passed by the Controlling Authority under Payment of Gratuity Act, 1972, has not been stayed in the Higher Forum.

5. With the aforesaid direction, this petition stands disposed of finally in above terms. There shall be no order as to costs.

6. Certified copy as per rules.

(MILIND RAMESH PHADKE)
JUDGE